

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.141
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 27/07/2023

Coram:

Mahendra Khandelwal, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Roshan Verma

For the Respondent :

ORDER

This is the application filed under Section 95 of IBC. Since the constitutional validity of the provisions of Section 95 as regards Insolvency Resolution Process of the personal guarantor is under challenge before the Hon'ble Supreme Court, the hearing of this matter is deferred to **06.10.2023**.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Neeraj/Narendra

Sd/-

MAHENDRA KHANDELWAL
MEMBER (JUDICIAL)